

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4261

ANSWERED ON:21.04.2010

PERMISSION FOR EXPANSION OF THERMAL POWER PLANT

Mahant Dr. Charan Das

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the thermal power station set up at Coraba, Chhattisgarh is functioning as per the directions of the Government with regard to maintenance of pollution norms;
- (b) if so, the details thereof; and
- (c) if not, the reasons for giving clearance for expansion and setting up of other plants?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FOREST(SHRI JAIRAM RAMESH)

(a) & (b) Thermal Power plants as well as other developmental projects operating in Korba (Coraba), Chhattisgarh or elsewhere in the country are required to comply with the conditions stipulated in the Environmental Clearance accorded by this Ministry under the Environmental Impact Assessment Notification of 1994 and 2006. The compliance to the stipulated conditions is monitored by the respective Regional Offices of the Ministry.

(c) The proposals for expansion of thermal power plants are also appraised as per the provisions of the above mentioned notifications. During appraisal of the expansion proposals, the Expert Appraisal Committee (Thermal Power) also deliberates on the compliance to the earlier stipulated conditions and thereafter only recommends to the government for environmental clearance of the expansion proposal.